

(b) if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) In terms of the items and norms of assistance from State Disaster Response Fund (SDRF) and National Disaster Response Fund (NDRF), financial assistance by way of gratuitous relief is provided to the small and marginal farmers for the loss of milch animal, draught animals or animal used for haulage.

**Conviction rate of police personnel in custodial deaths**

2787. SHRI SANJAY SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that according to 'Crime in India' reports released by National Crime Records Bureau (NCRB) 2018, for 5479 cases registered for custodial deaths, only 41 police personnel were convicted;

(b) if so, the reasons for such a low conviction rate; and

(c) the steps taken to improve the conviction rate of police personnel who have been negligent in their duty?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) Yes, Sir.

(b) and (c) "Police", "Prison" and "Public Order" are State subjects as per Seventh Schedule of the Constitution. It is for the respective State Governments to take action in every crime.

The Central Government does not intervene directly in these matters, but does issue advisories from time to time, while the National Human Rights Commission (NHRC) issues guidelines and recommendations. Pursuant to the guidelines issued by NHRC, every death in police custody in the country is reported to the Commission within twenty four hours by respective state police. After investigation/inquiry, NHRC recommends monetary relief or disciplinary action/prosecution against erring public servant or both.

The disciplinary action against the erring police personnel is to be taken by respective State Government concerned as per extant rules, procedures etc.

Police reforms is an ongoing process. Further, NHRC has published a Manual on Human Rights for Police Reform in 2011. NHRC also makes efforts to sensitize officials through workshops, seminars and camps from time-to-time.

### **Rajiv Awas Yojana (RAY)**

2788. SHRI MD. NADIMUL HAQUE: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the details of expenditure incurred on Rajiv Awas Yojana (RAY) during the last five years, year-wise;
- (b) the State-wise details of expenditure incurred on the scheme; and
- (c) whether Government plans to discontinue the scheme and if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) Details of Central Assistance released/ expenditure incurred on Rajiv Awas Yojana (RAY) during the last five years are as under:—

Financial Year	Central Assistance released/expenditure incurred (₹ in crore)
2014-15	1092.96
2015-16	14.93
2016-17	257.50
2017-18	283.40
2018-19	20.15

(b) Details of State/UT-wise Central Assistance approved and released/ expenditure incurred on RAY are given in the Statement (*See below*).

(c) Union Government launched the scheme of Pradhan Mantri Awas Yojana (Urban) {PMAY(U)} on 25 June 2015 to provide houses to all eligible urban beneficiaries/families by 2022. The scheme of RAY was discontinued with effect from 19 May 2015 when 183 RAY projects were reported started on ground. All these RAY projects for construction of 1,41,848 houses have been subsumed in the PMAY(U) with the same commitment of Central Assistance as per their original approval.